

Serial No. of Order	Date of Order	Order with Signature
11	29.11.90	<p>Heard Mr. B. Mohanty, for the applicant and Mr. B. Pal, Senior Standing Counsel, Railway for the Respondents. Mr. Pal closes his argument and prays for vacation of this stay already granted. Mr. Mohanty wants some time to get some decision in support of his argument that order (Annexure-1) is unsustainable and he wants the stay order may be continued. Since it is not possible to dispose of the case to-day, the matter be listed on 5th December, 1990 and stay to continue till then.</p> <p style="text-align: right;"><u>B.M.</u> Vice-Chairman</p>
12	5-12-90	<p>Heard Learned Counsel for both sides respectively on merit. Hearing closed. Judgment is pronounced. Stay order to continue until disposal of this application.</p> <p style="text-align: right;"><u>M.</u> Member (Judicial) <u>Vice-Chairman</u></p>
13	29-11-90	<p>The Judgment is pronounced in No. open court vide separate Sheets attached to the record No. 8A102/90. The application is accordingly disposed of. No. C.R.</p> <p style="text-align: right;"><u>B.M.</u> Vice-Chairman <u>M.</u> Member (J)</p>